



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 14 of 2020

A Bill further to amend the Tamil Nadu Music and Fine Arts University Act, 2013 and the Tamil Nadu Private Colleges (Regulation) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY

1. (1) This Act may be called the Tamil Nadu Music and Fine Arts University and Private Colleges (Regulation) Amendment Act, 2020. Short title and commencement.

(2) Sections 2, 6 and 7 shall be deemed to have come into force on the 18th September 2019 and the remaining provisions of this Act shall come into force on such date as the State Government may, by notification, appoint.

PART-II.

AMENDMENTS TO THE TAMIL NADU MUSIC AND FINE ARTS UNIVERSITY ACT, 2013.

Tamil Nadu Act
30 of 2013.

2. In section 1 of the Tamil Nadu Music and Fine Arts University Act, 2013 (hereinafter in this Part referred to as the principal Act), for sub-section (1), the following sub-section shall be substituted, namely:— Amendment of Section 1

“(1) This Act may be called the Tamil Nadu Dr. J.Jayalalithaa Music and Fine Arts University Act, 2013.”.

3. In section 15 of the principal Act, in clause (a), for the expression “with a degree of Bachelor of Music or Fine Arts or Performing Arts”, the expression “with a Post graduate degree in music or fine arts or performing arts” shall be substituted. Amendment of section 15.

4. In Section 22 of the principal Act, in sub-section (1), under the heading “Class I - Ex-Officio Members”, after item (h), the following item shall be added, namely:— Amendment of Section 22.

“(i) Principal of MGR Government Film and Television Institute, Chennai.”.

5. In the Schedule to the principal Act, under the heading “Part I”, after item 8, the following item shall be added, namely:— Amendment to Schedule.

“9. MGR Government Film and Television Institute, Chennai.”.

6. In the principal Act, for the expression “the Tamil Nadu Music and Fine Arts University”, wherever it occurs, the expression “the Tamil Nadu Dr. J. Jayalalithaa Music and Fine Arts University” shall be substituted. Substitution of the expression “the Tamil Nadu Music and Fine Arts University”.

7. References to “the Tamil Nadu Music and Fine Arts University” and “the Tamil Nadu Music and Fine Arts University Act” in any Act or in any rule, notification, proceeding, order, regulation, by-law or other instrument made or issued under such Act or in any statute or regulation made or continued in force under the principal Act shall be construed as references to “the Tamil Nadu Dr. J.Jayalalithaa Music and Fine Arts University” and “the Tamil Nadu Dr. J.Jayalalithaa Music and Fine Arts University Act”, respectively. Construction of references to the “Tamil Nadu Music and Fine Arts University” and “Tamil Nadu Music and Fine Arts University Act”.

PART-III.

AMENDMENT TO THE TAMIL NADU
PRIVATE COLLEGES (REGULATION) ACT, 1976.President's Act 19 of
1976.

8. After section 55 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (hereinafter in this Part referred to as President's Act 19 of 1976), the following section shall be inserted, namely:—

Insertion of new
section 55-A.

“55-A. Application of the Act to Music, Fine Arts and Performing Arts Colleges.—The Government may, by notification, direct that any of the provisions of this Act and the rules made thereunder shall apply to the Music, Fine Arts and Performing Arts Colleges to such extent and subject to such modifications and restrictions as may be specified in the notification.”.

Validation.

9. Notwithstanding anything contained in the President's Act 19 of 1976, the Music, Fine Arts and Performing Arts Colleges, which were granted affiliation by the Tamil Nadu Music and Fine Arts University from the date of commencement of the Tamil Nadu Music and Fine Arts University Act, 2013 till the date of publication of this Act in the *Tamil Nadu Government Gazette* shall, for all purposes, be deemed to have been granted permission for their establishment by the Government at the relevant point of time under the President's Act 19 of 1976 and the said colleges shall also be deemed to have been validly granted affiliation by the said University under the Tamil Nadu Music and Fine Arts University Act, 2013.

Tamil Nadu Act 30
of 2013.

STATEMENT OF OBJECTS AND REASONS.

Under section 5(3) of the Tamil Nadu Private Colleges (Regulation) Act, 1976(President's Act 19 of 1976), no University shall grant affiliation to any private college unless permission has been granted for their establishment by the Government. But the Tamil Nadu Music and Fine Arts University has granted provisional affiliation to 12 private colleges/institutions though they had not been granted permission for establishment by the Government. Since the said private colleges/institutions had enrolled students for various courses and some of the students have already received provisional diploma/degree certificates, in the interest and welfare of the students, it is essential to grant permission to the said private colleges/institutions by the Government and to validate the action of the said University in having granted affiliation as aforesaid.

2. In G.O.(Ms)No.135, Tourism, Culture and Religious Endowments Department, dated 18.09.2019, the Government have issued orders for renaming the Tamil Nadu Music and Fine Arts University as "the Tamil Nadu Dr.J.Jayalithaa Music and Fine Arts University".

3. Further, in view of the nature of the courses conducted by the Music, Fine Arts and Performing Arts Colleges, it is considered that provisions regulating the Private Colleges contained in the President's Act 19 of 1976 may be applied to such colleges with such modifications and restrictions as deemed necessary by the Government.

4. The Government have, therefore, decided to amend the Tamil Nadu Music and Fine Arts University Act, 2013 (Tamil Nadu Act 30 of 2013) and the Tamil Nadu Private Colleges(Regulation) Act, 1976 (President's Act 19 of 1976) suitably for the aforesaid purposes.

5. The Bill seeks to give effect to the above decision.

K. PANDIARAJAN,

*Minister for Tamil Official Language and
Tamil Culture.*

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 8 of the Bill authorise the Government to issue notifications, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

K. PANDIARAJAN,
*Minister for Tamil Official Language and
Tamil Culture.*

K. SRINIVASAN,
Secretary.